

(b) the total amount of expenditure involved in the scheme; and

(c) when the scheme will be brought into operation and when it will be completed?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : (a) and (b). A sum of Rs. 22.41 lakhs has been sanctioned by Government for addition of one bed room each with attached W. C. in 224 flats in North and South Avenues.

(c) The work in regard to South Avenue flats has commenced and the work in regard to North Avenue flats is likely to begin shortly. The time for completion of the work is a little more than a year from the date of a award of the work.

DELIVERY OF ROAD ROLLERS BY UNITED PROVINCES COMMERCIAL CORPORATION

*524. SHRI P. VISWAMBHARAN: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether Government have accepted the offer made by the United Provinces Commercial Corporation in the last week of March, 1968 to deliver the outstanding road-rollers in instalments; and

(b) the number of road-rollers delivered since that offer was made?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : (a) In February, 1968, the Government expressed their willingness to accept supplies of outstanding road-rollers in instalments as offered by M/s. United Provinces Commercial Corporation (P) Ltd. subject to their furnishing security by depositing certain shares and giving the prescribed undertaking. However, keeping in view the nature and the intrinsic value of the securities offered by the Company in March, 1968 and their omission to make any deliveries, the Government could not avail of the proposed offer.

(b) The firm have not supplied any road-roller since November, 1967 when they first offered to recommence supplies,

ASSESSMENT OF INCOME TAX

*525. SHRI NARENDRA KUMAR SALVE : Will the Minister of FINANCE be pleased to state :

(a) the number of assessments made under the Income Tax Act where consequential tax effect (directly or indirectly) aggregates to Rs. 1 lakh or more, completed in the months of January, February and March of the last year when such assessments were to become time-barred (in the five years from the last day of the Assessment Year) for the assessment years from 1959-60 to 1963-64;

(b) out the assessments of Income-Tax referred to in part (a) above, how many assessments were for common assesseees for more than one year;

(c) how many of these assessments had to be reopened under Section 34 of the Income Tax Act, 1922 or Section 147 of the Income Tax Act 1961; and

(d) how many assesseees are at present in default in the matter of payment of taxes in respect of these assessments?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) :

(a) 1959-60	346
1960-61	636
1961-62	1,036
1962-63	1,532
1963-64	Figures not readily available.
(b) 1959-60	132
1960-61	244
1961-62	402
1962-63	426
1963-64	Figures not readily available.

(c) and (d). The information for the assessment years 1959-60 to 1963-64 is not readily available, but the consolidated figures for the assessment years 1958-59 to 1962-63, corrected upto 31-7-67, were as under :—

(c)	135
(d)	1,782